HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 346/Rules/DHC

Dated: 23.09.2010

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendments in Rules 1 & 2 of Chapter 1(A) of High Court Rules & Orders, Vol. I AND Rules 1 & 2 of Chapter 1(A) & Rule 9 of Chapter 1(E) of High Court Rules & Orders, Vol. III:-

- I. The following Rule shall be substituted for the existing Rule 1 of Chapter 1(A) of Delhi High Court Rules & Orders, Volume I:-
 - "1. Court hours All Civil Courts in Delhi shall sit at the same hour on every day that is not a holiday for Civil Courts. The ordinary Court hours are from 10 A.M. to 4 P.M. with an interval for luncheon from 1.30 P.M. to 2.00 P.M. Saturdays shall be full working days for Courts and offices attached thereto but the second Saturday of each month may be observed as a close day. The working hours for office attached to Civil Courts are from 10 A.M. to 5 P.M."
- II. At the end of the existing Rule 2 of Chapter 1(A) of Delhi High Court Rules & Orders, Volume I, the words, "for a short time" be deleted and substituted by the following words "for such period as may be considered necessary".
- III. The following shall be substituted for the existing Rule 1 of Chapter 1(A) of Delhi High Court Rules & Orders, Volume III:-
 - "1. Court hours All Criminal Courts in Delhi shall sit at the same hour on every day that is not a holiday for Criminal Courts. The ordinary Court hours are from 10 A.M. to 4 P.M. with an interval for luncheon from 1.30 P.M. to 2.00 P.M. Saturdays shall be full working days for Courts and offices attached thereto but the

second Saturday of each month may be observed as a close day. The working hours for office attached to Criminal Courts are from 10 A.M. to 5 P.M."

- IV. In the existing Rule 2 of Chapter 1(A) of Delhi High Court Rules & Orders, Volume III, the words "a short time", between the words "be continued for" and "after that hour" be deleted and substituted by the words "such period as may be considered necessary".
- V. The following Rule shall be substituted for the existing Rule 9 of Chapter 1(E) of Delhi High Court Rules & Orders, Volume III:-
 - "9. Particulars of witnesses or parties to be noted Care should be taken to record the parentage, age, place of residence and avocation of parties and witnesses. When a person is known by two names, or his precise name is doubtful, both should be given or the doubt cleared up. It should also be noted whether a witness is called by the prosecution, or by the defence, or by the Court."

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-(RAKESH KAPOOR) REGISTRAR GENERAL